

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA (CAA)-98(PB)/2018

IN THE MATTER OF:

Tata Teleservices Ltd and Bharti
Airtel Ltd. and Bharti Hexacom Ltd.

.... Applicant/petitioner

Order under Section 230-232 of the Companies Act.

Order delivered on 23.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the petitioner: -
For the Respondent(s): -

ORDER

Order reserved.

— Sd —

(M.M.KUMAR)
PRESIDENT

— Sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)